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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

Date of order: 24-4-1996

OA No. 610/94

P.C.Gonnade

.. Applicant

Versus

Union of India and others .. Respondents

Mr. R.N.Mathur, Counsel for the applicant

None for the Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Shri P.C.Gonnade has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs:

- "i) That the respondents may be directed to count the services of the applicant rendered by the applicant under the Employment of Khadi & Village Industries Commission (Govt. of India Undertaking) towards computation of his pension and other benefits.
- ii) That the respondent No.1 be directed to supply information desired by respondent No.3 vide letter dated 8-7-1991.
- iii) That the respondents Nos. 1 and 4 be directed to bear the proportionate liability towards Applicant's benefits.

2. We have heard the learned counsel for the applicant.

None is present on behalf of the respondents.

3. It was stated by the learned counsel for the

applicant on 18-10-95, as evident from order sheet

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of that date, that the applicant has expired. He had prayed for time to bring the legal representative on record. But the learned counsel for the applicant has now stated that he had already intimated the legal representatives of the deceased applicant in regard to these proceedings but none of them has turned up to take appropriate steps for being brought on the record of these proceedings. More than ninety days have passed since the death of the deceased applicant. The present OA, therefore, abates. No order as to costs.

(O.P.Sharma)
Administrative Member

G.K.Khatri
(Gopal Krishna)
Vice Chairman